

(b) if so, the Stage of Cauvery river dispute, Mullaperiyar river dispute and Palar river dispute;

(c) whether it is true that Government is avoiding the issue or evading the issue; and

(d) whether there would be a time-frame to solve these problems pending for years?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA):

(a) Yes, Sir. The Government has enacted Inter-state Water Disputes Act in 1956 for adjudication of water disputes and amended the same in 2002 for time bound adjudication of the disputes and the Act is now called Inter State River Water Disputes (ISRWD) Act, 1956.

(b) and (c) The Cauvery Water Disputes Tribunal (CWDT) submitted report and decision under Section 5(2) of the ISRWD Act, 1956 on 5.2.2007. Party States and Central Government sought guidance/clarification from the Tribunal under section 5(3) of the Act. Further, party States have also filed Special Leave Petitions (SLPs) in the Hon'ble Supreme Court against the report and decision of the Tribunal.

The Government of Tamil Nadu has filed an Original Suit No. 3 of 2006 in respect of Mulla Periyar Dam before the Hon'ble Supreme Court. The Hon'ble Supreme Court passed an order on 25.9.2006 starting [the two State Governments independently or with the intervention of the Union of India may try to sort out, if possible, the dispute]. The Hon'ble Union Minister (WR) convened an Inter-State meeting of the Chief Ministers of States of Tamil Nadu and Kerala on Mulla Periyar dam issue on 29.11.2006 and again with the Minister concerned of two States on 18.12.2006. No solution acceptable to both States emerged in these meetings. The matter is now subjudice.

The Government of Tamil Nadu has filed a suit in the Supreme Court in respect of Palar River Water issue in February, 2006. In the hearing dated 7.1.2008 the court passed the order that Central Government would be at liberty to settle the disputes between the two States. Accordingly, two inter state meetings were held by Central Water Commission (CWC) on 11.3.2008, and 26.8.2008. As decided in the above meetings, a study group under the chairmanship of Chief Engineer, Hydrological Study Organisation, CWC has been constituted for arriving at water availability at various points in the basin. The representatives of both the States are members of this study group. The study group held a meeting in this regard on 24.6.2009.

(d) Time frame for the giving decision by the tribunals in this regard is defined at section 5(2) and 5(3) of ISRWD Act, 56. Further, it depend upon the disposal of the court cases filed by the party states in this regard.

#### **Reservation for women in jobs and promotions**

†1476. DR. PRABHA THAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the fact that working women are facing problems regarding jobs and promotions due to lack of reservation;

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†Original notice of the question was received in Hindi.

(b) if so, whether Government proposes to grant any reservation in Central Government jobs and in promotions in jobs; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) Women have provided equal opportunity in the matter of employment under the Government. Some special facilities like maternity benefits, child care leave, child adoption leave, crèche facility for children, posting of husband and wife at the same station as far as possible, special priority in allotment of residential accommodation etc. are provided to the women employees. However, there is no proposal to give reservation to women in services.

#### **Irrigated area of Jharkhand**

1477. SHRI PARIMAL NATHWANI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the area of Jharkhand State that is falling into net irrigated area;

(b) the planning for making enhancement in area; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) Government of Jharkhand have informed that the total irrigation potential created in Jharkhand through major and medium irrigation projects and minor irrigation scheme upto end of Tenth Five Year Plan was about 6.82 lakh hectares. Government of Jharkhand have planned the creation of irrigation potential of about 2.68 lakh hectares during Eleventh Five Year Plan through 3 major irrigation projects, 17 medium irrigation projects and several minor irrigation schemes. List of major and medium irrigation projects os enclosed as Statement.

#### **Statement**

##### *List of Major and Medium Irrigation Projects*

Sl. No.	Name of Projects	District	Irrigation Potential
1	2	3	4
<b>Major Irrigation Project</b>			
1.	Ajay Barrage Project	Deoghar/Jamtara	40.51
2.	Gumani Barrage Project	Sahebgunj/Pakur	16.19
3.	Amanat Barrage project	Medininagar	21.04
<b>Medium Irrigation Project</b>			
4.	Uppersankh Res. Project	Gumla	7.07